<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 73 OF 2017 IN</u> DFR NO. 4213 OF 2016

Dated: 5th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Punjab State Power Corporation Ltd. Vs.			Appellant(s)
Punjab State Electricity Regulatory Commission & Ors.			Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anantha Naraya Mr. Vishal Chaudhri	
Counsel for the Respondent(s)	:	Mr. T.K. Joshi for R-	-2 to R-6

<u>ORDER</u>

IA NO. 73 OF 2017

(Appl. for condonation of delay)

Learned counsel for Respondent Nos.2 to 6 seeks three weeks time to file reply. He may file the same on or before 27.07.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 11.08.2017 after serving copy on the other side.

List the matter on 17.08.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/hks